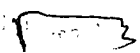
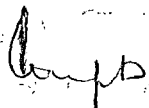
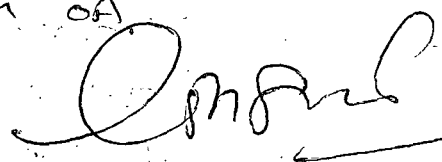


C.A.T. Bench, Jaipur

Date of Order	Orders
18-10-02	None present for either side dist. ut. m. 27-11-02.  M. L. CHAUHAN MEMBER (JUDICIAL)  (H. O. GUPTA) ADMINISTRATIVE MEMBER
27-11-2002 Copy sent/given Wale 756, 757 Dated 2.12.02	Mr. C. B. Sharma Counsel for applicant Mr. Aslam Khan Proxy Counsel for Mr. M. Ratiq Counsel for the respondents Learned Counsel for the applicant says that after the direction of the Tribunal in the order dated 22-12-2000, the respondents have decided the representation of the applicant, rejecting his claim and, therefore, it has become necessary to challenge that order. He further says that he may be permitted to withdraw this OA with a liberty to file a fresh OA. His request is accepted. The OA is dismissed as withdrawn. The applicant shall be at a liberty to challenge the order rejecting his representation by filing a fresh OA.  A. P. NAGRATH ADMINISTRATIVE MEMBER  G. L. GUPTA VICE CHAIRMAN